

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 401
New IA/3294/ND/2024, IA/95/ND/2024 IN
IB/252/ND/2019

IN THE MATTER OF:

Seitz gmbh	...	Applicant
Versus		
Seitz India Pvt Ltd	...	Respondent

Under Section 9 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 03.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Liquidator : Ms. Swaralipi Deb Roy, Adv. Mr. R K Gupta, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA/3294/ND/2024

This is an application filed by the Liquidator in the matter of Seitz India Private Limited in terms of Regulation 44(2) of the Insolvency And Bankruptcy Board Of India (Liquidation Process) Regulations, 2016 for extension of period of liquidation process by 6 months with effect from 21.06.2024 to complete the liquidation process. Ms. Swaralipi Deb Roy, Learned Counsel on behalf of the Liquidator is present through video-conferencing and made submissions. Considering the facts and circumstances and prayers mentioned in the application as well as having heard the submissions made by Learned Counsel for the Liquidator, this Tribunal is inclined to grant extension for six months and the present application stands allowed and the liquidation period is extended for six months with effect from 21.06.2024. Liquidator is directed to complete the liquidation process within the extended period. IA/3294/ND/2024 stands allowed and disposed of.

IA/95/ND/2024

This is an application filed for re-hearing of the Contempt Petition No. 21/2022 filed under Section 425 of the Companies Act, 2013 read with Section 60(5) of the Insolvency & Bankruptcy Code, 2016. This matter is heard by Predecessor Bench. Since, Dr. Binod Kumar Sinha, (Technical Member) has demitted the office, therefore, Contempt Petition No. 21 /2022 be listed on 25.07.2024 for re-hearing by this Bench. Since Contempt Petition No. 21/2022 is listed for re-hearing on 25.07.2024, therefore, there is no need to consider the present application i.e. IA/95/ND/2024, hence IA/95/ND/2024 stands disposed of as infructuous

List this matter on 25.07.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)